

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण  
EXTRAORDINARY

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PART II—Section 2

प्राधिकार से प्रकाशित  
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन  
के रूप में रखा जा सके ।

Separate paging is given to this Part in order that it may be filed  
as a separate compilation

LOK SABHA

The following bills were introduced in Lok Sabha on the 8th May, 1987:—

BILL No. 53 OF 1987

*A Bill to provide for the reorganisation of the Union territory of Goa, Daman and Diu and for matters connected therewith.*

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

PART I

PRELIMINARY

1. This Act may be called the Goa, Daman and Diu Reorganisation Act, 1987.

Short  
title.

2. In this Act, unless the context otherwise requires,—

Defini-  
tions.

(a) "Administrator" means the administrator appointed by the President under article 239;

(b) "appointed day" means the day which the Central Government may, by notification, appoint;

(c) "article" means an article of the Constitution;

## BILL No. 54 OF 1987

*A Bill further to amend the Constitution of India.*

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Fifty-seventh Amendment) Act, 1987.

Short  
title  
and com-  
mence-  
ment.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. After article 371H of the Constitution, the following article shall be inserted, namely:—

Insertion  
of new  
article  
371-I.

“371-I. Notwithstanding anything in this Constitution, the Legislative Assembly of the State of Goa shall consist of not less than thirty members.”

Special  
provision  
with res-  
pect to the  
State of  
Goa.

**STATEMENT OF OBJECTS AND REASONS**

The Government of India have proposed to constitute the territories comprised in the Goa District of the Union territory of Goa, Daman and Diu as the State of Goa and the territories comprised in the Daman and Diu districts of that Union territory as a new Union territory of Daman and Diu. In this context, it is proposed that the Legislative Assembly of the new State of Goa shall consist of forty members. The existing Legislative Assembly of the Union territory of Goa, Daman and Diu has thirty elected members and three nominated members. It is intended to make this Assembly with the exclusion of two members representing Daman and Diu Districts, the provisional Legislative Assembly for the new State of Goa until elections are held on the expiry of the five year term of the existing Assembly. It is therefore, proposed to provide that the Legislative Assembly of the new State of Goa shall consist of not less than thirty members.

2. In order to give effect to the above proposal, it is necessary to make a special provision in the Constitution. This Bill accordingly seeks to amend the Constitution. A separate Bill for the re-organisation of the existing Union territory of Goa, Daman and Diu so as to form the new State of Goa is also being introduced.

**NEW DELHI;**  
*The 6th May, 1987.*

**BUTA SINGH.**